

**Central Administrative Tribunal
Principal Bench**

**CP No.129/2017
In
OA No.108/2015**

New Delhi, this the 22nd day of December, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Rattan Kumar Malhotra,
Age about 63 years,
S/o Late Shri C.L. Malhotra,
R/o WZ-196A/1, First Floor,
Mukharjee Park, Tilak Nagar,
New Delhi-18.

... Applicant

(By Advocate: Shri Lalata Prasad)

Versus

1. Sh. Somaya Gupta,
Director of Education,
Govt. of NCT Delhi,
Old Secretariat, Delhi.
2. Sh. M.M. Kutty,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat, ITO,
New Delhi.

... Respondents

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, learned counsel for respondents produced an order dated 18.12.2017 in WP(C)

No.520/2017 of the Hon'ble High Court of Delhi, wherein, Hon'ble High Court ordered that the Tribunal shall not take any coercive steps till the next date of hearing of Writ Petition.

2. In the circumstances, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, once the stay is vacated or the Writ Petition is finally decided.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

'rk